

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

RSA No. 4322 of 2015 (O&M)

Next Date of hearing- 29.07.2019

Jalandhar Self Supporting Garden Colony Co-Op Society, Ltd. ...Petitioner(s)

Vs.

Surinder Singh and Ors.....Respondent(s)

Petition/Appeal U/s 151C.P.C. and other relevant provision of CPC.

To,

**Respondent No. 10.** Rakesh Kumar son of Lekh Raj, r/o Ranjit Nagar, Near Shamshan Ghat, Khurla Kingra, Jalandhar

**Respondent No. 11.** Karj son of Darshan Ram, r/o Ranjit Nagar, Near Shamshan Ghat, Khurla Kingra, Jalandhar

**Respondent No. 16.** Gurmail Singh s/o Parkhar Singh, r/o Ranjit Nagar, Near Shamshan Ghat, Khurla Kingra, Jalandhar

In the above titled petition/appeal, the respondent(s)/defendant(s) could not be served in ordinary process. It is ordered that the respondent(s)/defendants should appeal in person or through counsel on 29.07.2019 at 10 A.M. Sharp.

For details log on to [www.highcourtchd.gov.in](http://www.highcourtchd.gov.in)

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**(NOT TO BE PUBLISHED IN NEWSPAPER)**

The above Court notice is forwarded to the Manager, The Tribune, and Ajit Punjabi for publication and necessary compliance. Copy of the publication be sent to this Court before the next date of Hearing i.e. 29.07.2019.

Publication charges will be paid/deposited by the bearer of this letter.

*(English Edition)*

*Moyal*  
*24/7/2019*

Superintendent RSA  
For Registrar Judicial  
Punjab and Haryana High Court,  
Chandigarh.

*24/7/19*